

**Shri S. M. Banerjee:** Is this a House or a *bucharkhana*?

**Mr. Deputy-Speaker:** Order, order.

**Shri S. M. Banerjee:** Is it democracy?

**Shri S. M. Banerjee (Kanpur):** What about my point of order? You said that it will be taken up after some time.

**Mr. Deputy-Speaker:** What is your point of order?

**Shri S. M. Banerjee:** My point of order is this.

**Mr. Deputy-Speaker:** On what?

**An hon. Member:** Let him say what it is.

**Shri S. M. Banerjee:** I want to raise an issue . . .

**Mr. Deputy-Speaker:** What issue?

**Shri S. M. Banerjee:** My calling-attention notice is pending and it has not been rejected. I was asked by the hon. Speaker to show cause how this can become a Central matter. I gave another calling-attention notice quoting article 353 of the Constitution. Before I read out article 353, may I tell you the background of it?

I and some of my friends gave notice of an adjournment motion and also of calling attention on the general strike of textile workers in Bombay involving more than two lakhs of workers. That was rejected and I was asked to give reasons how this can become a Central matter. I stated in my note addressed to the hon. Speaker that this is arising out of two issues. One was bonus dispute arising out of the Central legislation which we passed in this House giving what the quantum of bonus should be and so on. The second thing was loss of production affecting the target of the Fourth Plan.

**Shri P. K. Deo (Kalahandi):** There is nobody on the Treasury Benches.

**Mr. Deputy-Speaker:** Dr. Ram Subhag Singh is there.

**Shri S. M. Banerjee:** This is how we are treated in this House. The

13.01 hrs.

#### PRIVATE MEMBERS' BILLS AND RESOLUTIONS COMMITTEE

##### SEVENTY-NINTH REPORT

**Shri A. S. Alva (Mangalore):** Sir, I beg to present the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions.

13.1½ hrs.

#### BUSINESS ADVISORY COMMITTEE

##### FOURTY-FOURTH REPORT

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** Sir, I beg to move:—

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 1st March, 1966."

**Mr. Deputy-Speaker:** The question is:

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 1st March, 1966."

*The motion was adopted.*

13.02 hrs.

#### RE: CALLING ATTENTION NOTICE (Query).

**Mr. Deputy-Speaker:** The House will now take up General Discussion on the Budget (Railways) for 1966-67.

[Shri S. M. Banerjee]

Labour Minister was here a little while ago and that is why I wanted to raise it then; anyhow, you will kindly convey it to him.

The third thing was that labour is a subject in the Concurrent List as well. The hon. Speaker or the Labour Minister were not satisfied and the hon. Minister was not willing to make a statement. Today I have tabled a calling-attention notice under article 353 of the Constitution which reads:—

"notwithstanding anything in this Constitution, the executive power of the Union shall extend to the giving of directions to any State as to the manner in which the executive power thereof is to be exercised;"

My submission is only this. There is an emergency as all of us know, though we sincerely want this to be withdrawn; the strike is going on in Bombay involving two lakhs of workers and in today's newspapers it is given that all textile mills are closed excepting one. The textile industry has come to a standstill; so, I will request you that the Labour Minister may be asked to make a statement and to advise properly the State Government on how to do it.

Previously under article 353 many calling-attention notices were admitted because there is an emergency and the Centre has got the power to give directions to the States. We feel that today, when such a strike is going on which is affecting production of cloth, we may be in need of it. So, I will request the Labour Minister to make a statement on it and he should clarify his position.

I should like to protest to you about one thing. The Labour Minister fully knew that a calling-attention notice was pending. He fully knew that he was asked to show reason why it should not be admitted. They treat this House with contempt tomorrow of the day after when the whole thing will become a story, we will sit in the House and do post mortem. I have raised it several times.

**Shri Vasudevan Nair (Ambalapuzha):** I am also a signatory to the notice and I was also asked by the Speaker to argue how it comes up in this House. One of the issues that is agitating the minds of the workers and is the cause of the strike is that some textile mills were closed for some time and on many occasions previously in this House the Commerce Minister had taken up that subject, answered questions and had promised this House and the country that he would take steps by several methods to see that these mills are opened; but, I understand that many of his promises and assurances have not been fulfilled. This is one of the issues involved in this strike in addition to the bonus issue and other questions which were raised by my hon. friend, Shri Banerjee. So, we have every right to get a statement from the Central Government. It is a very vital and important issue.

**Mr. Deputy-Speaker:** The matter has been referred to the Labour Minister and as soon as he is ready, he will make a statement. He will find out what the position is and then we will consider it. This has been kept pending.

13.07 hrs.

PERMISSION TO MEMBERS WHO  
WERE ASKED TO LEAVE THE  
HOUSE TO RETURN

**डा० राम मनोहर लोहिया (फर्रुखाबाद):**  
उपाध्यक्ष महोदय, जो माननीय सदस्य बाहर निकाले गये हैं, उन के बारे में मैं यह निवेदन करना चाहता हूँ कि आप उन को वापस बुला लें, क्योंकि जब मैंने एक व्यवस्था का प्रश्न उठाया था, तो अमल में दोषी तो मैं हूँ। अगर आप समझते हैं कि मेरे बाहर जाने से दोष का मार्जन हो सकता है, तो मैं चला जाता हूँ और आप उन माननीय सदस्यों को बुला लीजिए, वरना मेरे दिल में यह खटका रहेगा कि मेरे सब से उन को निकाल दिया गया।